

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

11. IA(I.B.C)/1735(MB)2023 In C.P. (IB)/1257(MB)2021

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2023

NAME OF THE PARTIES: Aaradhana Realities Limited

Section: 10 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 1735/2023 - Adv. Haneen Shaikh appeared for the applicant. The present application is filed by Mr. Atul Mehta Interim Resolution Professional of Aaradhana Realities Limited under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 r/w Rule 11 of the NCLT Rules, 2016 for placing on record the report certifying Constitution of Committee of Creditors. The report of the IRP is taken on record.

With the aforesaid observation, **IA No. 1735/2023** is **allowed** and **disposed of**.

Sd/-

ANURADHA BHATIA
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)